

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/**Jammu**

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

GOVERNMENT ORDER NO:-2275-JK (LD) of 2026
DATED:- 18 - 02 - 2026

Sanction is hereby accorded to the appointment of Officer's of Public Works(R&B) Department as Officer In charge (OIC) Litigation for the cases mentioned in annexure to this Government Order including Contempt Petition if any, pending before Hon'ble Supreme Court of India/Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

Commissioner/Secretary to Government

No:-LAW-OIC/2/2026

Dated:- 18 - 02 - 2026

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Principal Secretary to Government, PW(R&B) Department.
7. Director Litigation , Srinagar/ Jammu.
8. Law Officer concerned
9. Officer In Charge Litigation(OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Commissioner/ Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.



(Jawad Murtaza Khan)

Assistant Legal Remembrancer



Annexure to the Government Order No:- 2275 -JK(LD) of 2026 dated 18.02.2026.

S. No.	Case No. Titled	OIC
1	O.A 1500/2025 titled Ghulam Mohammad Pandith Vs Union Territory of Jammu and Kashmir and others	Er. Tariq Hussain Ganai, Executive Engineer, PMGSY Division, Bandipora,
2	O.A 1495 of 2025 titled Mohammad Afzal Rather Vs Union Territory of Jammu and Kashmir and others	Er. Tariq Hussain Wani, Executive Engineer, PMGSY Division, Budgam,

